

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No.261/(MAH)/2017

CORAM:


Present: :

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2017

NAME OF THE PARTIES: M/s. Ananya Realty Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ajit Singh Tawar i/b Hemant Sethi	Advocate for Petitioner	

ORDER

T.C.S.P. No. 260/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 261/230-232/NCLT/MB/MAH/2017

1. The Learned Counsel Mr. Ajit Singh for the Petitioner is present.
2. These two Petitions have been filed before the Hon'ble Bombay High Court and now transferred to N.C.L.T. The Petitions have already been "Admitted" as stated by the Learned Representative.
3. It is stated that the statutory compliances have already been made. However, the O.L. has to submit the Report. The Auditor is yet to be appointed. Out of the list of Auditors, an Auditor shall be appointed. The Learned Representative to intimate the name of the Auditor to this Bench and the prescribed rate of fees.
M/s. Abrol & Maheshwari is appointed as Auditor with a fees of Rs. 30,000/- (Rupees Thirty Thousand only). The compliance is to be made on or before 30.04.2017. Registry is directed to intimate the concerned Officer.
4. The Matter is listed for hearing on **02.05.2017**.

Dated: **06.04.2017**

sd/-
M.K. Shrawat
Member (Judicial)